

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP. No. 1171 / 2016

IN THE MATTER OF:

M/s Intelligrape Software Pvt Ltd.

.....PETITIONER

SECTION:

Under Section 391 & 394

Order delivered on 05.07.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)


For the Petitioner :- Ms. Chetana Kandpal, Advocate

For the Respondent :-

ORDER

Learned Proxy Counsel for the petitioner seeks some time. Time is granted to comply with the statutory requirement of filling auditor report. Let the needful be done within 3 (three) weeks' time.

List for argument on 1st August 2017.


CHIEF JUSTICE M. M. KUMAR
PRESIDENT


(DEEPA KRISHAN)
MEMBER (TECHNICAL)